Central Adminisrative Tribunal Principal Bench

O.A.No.21/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 3rd day of March, 2003

Badam Singh ... Applicant (As per memo of parties mentioned in OA)

(By Advocate: Sh. Yogesh Sharma)

Vs.

ESIC & Others .. Respondents (As per memo of parties mentioned in OA)

(By Advocate: Ms. Jyoti Singh)

O R D E R(Oral)

By Shri Shanker Raju. M(J):

In pursuance of the decision of the High Court, orders have been issued reducing the pension as a consequence, excess amount has been recovered and in this regard a letter has been addressed to the concerned Bank.

- 2. Learned counsel for applicant states that decision of the High Court has been assailed in Review Petition which came up for hearing, when the same was admitted and the recovery of excess amount of arrears has been stayed.
- In the light of the pendency of RA before the High Court of Delhi, and as both the counsel are agreed to keep the OA in abeyance, the OA is kept in abeyance subject to the final outcome of RA in the aforesaid Writ Petition, with liberty is a contact to either of the parties to revive the OA at an appropriate stage in accordance with law.



4. However, it is made clear that during the interregnum period, respondents are restrained from recovering any excess amount from the pension of the applicant as ordered by the High Court of Delhi.

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(Shanker Raju) Member(J)

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